GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.3320 TO BE ANSWERED ON 17TH DECEMBER, 2021

REGULATION OF GENETICALLY MODIFIED FOODS UNDER FSSAI ACT

3320. SHRI S. VENKATESAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has formulated any regulations on Genetically modified foods under Section 22 of the Food Safety and Standards Act; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

(DR. BHARATI PRAVIN PAWAR)

(a & b): Food Safety and Standards Authority of India (FSSAI) has informed that it has formulated draft regulations on Genetically Modified Foods under Section 22 of Food Safety and Standards Act. It provides that no person shall manufacture, store, distribute, sell or import in the country any food or food ingredient, as the case may be, derived from Genetically Modified Organisms, except with the prior approval of the Food Authority.

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